

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 3903
TO BE ANSWERED ON FRIDAY, THE 11-8-2023

Disposal of Cases through Mediation Centres

3903. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to encourage the States to support district mediation centres to resolve the cases particularly related to the poor;
- (b) if so, the details thereof;
- (c) the number of cases brought to and disposed off by the said mediation centres during the last five years and the current year, State-wise;
- (d) whether the Government proposes to expand the facilities of existing mediation centres in this regard; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY
OF CULTURE**

(SHRI ARJUN RAM MEGHWAL)

(a) & (b) Yes Sir, the Government is committed towards encouraging Alternative Dispute Resolution (ADR) mechanisms including mediation, which is expected to reduce the burden on the judiciary and thereby enable timely dispensation of justice to the citizens of the country.

It is the endeavour of the Government that judiciary and legislature work together for encouraging adoption of ADR mechanisms including mediation, for early resolution of disputes.

Section 89 of the Code of Civil Procedure, 1908, was inserted through the Code of Civil Procedure (Amendment) Act, 1999, and is effective from 01.07.2002. Section 89 states that where it appears to the Court that there exist elements of a settlement which may be acceptable

to the parties, the Court shall formulate the terms of settlement and give them to the parties for their observations and after receiving the observations of the parties, the Court may reformulate the terms of a possible settlement and refer the same for arbitration; conciliation; judicial settlement including settlement through Lok Adalat; or mediation.

Mediation therefore is one of the modes of ADR, which have been enabled under Section 89 of the Civil Procedure Code, 1908 and has emerged as a popular and useful method for settlement of disputes. The Legal Service Authorities and court annexed mediation centres are actively involved in getting the disputes settled through mediation and the Government encourages and supports the endeavors.

(c): The details of the cases brought to and disposed of by the Mediation Centres under the aegis of the National Legal Services Authority (NALSA), during the last five financial years and the current financial (upto May, 2023), State-wise is as per **Annexure-A**.

(d) & (e): NALSA has allotted grants to the Mediation and Conciliation Project Committee, Supreme Court of India, to support mediation activities including training. Further, in order to promote and encourage mediation, awareness campaigns are conducted to make the citizenry aware of mediation as an effective mode of dispute resolution.

The Rajya Sabha on 01.08.2023 and the Lok Sabha on 07.08.2023, has also passed the Mediation Bill, 2023, to enact a standalone law on mediation. The Bill aims to *inter-alia* promote, encourage and facilitate mediation for resolution of disputes, commercial or otherwise and enforce mediated settlement agreements and establish the Mediation Council of India.

Annexure- A

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 3903 due for answer on 11-08-2023.

Statement showing the details of cases received and settled through Mediation and during the last five financial years 2018-19, 2019-20, 2020-21, 2021-22, 2022-2023 and the current financial year 2023-24 (upto May, 2023):

S.NO	SLSA	2018-19		2019-20		2020-21		2021-22		2022-23		2022-23 (upto May, 23)	
		Cases Received	Cases settled through mediation	Cases Received	Cases settled through mediation	Cases Received	Cases settled through mediation	Cases Received	Cases settled through mediation	Cases Received	Cases settled through mediation	Cases Received	Cases settled through mediation
1	Andaman & Nicobar Islands	84	14	65	15	89	18	103	15	152	31	7	5
2	Andhra Pradesh	5778	1124	4153	922	710	340	2317	590	3160	455	296	61
3	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
4	Assam	1102	354	1062	402	345	124	482	153	1316	336	295	70
5	Bihar	2884	294	5261	930	1258	209	2113	371	6375	1114	1062	220
6	Chhattisgarh	3221	660	3302	967	683	233	1960	446	2839	745	433	102
7	Dadra & Nagar Haveli	27	14	52	18	56	21	73	24	87	19	18	1
8	Daman & Diu	7	3	66	16	3	3	1	0	33	11	2	0
9	Delhi	2485	802	2385	837	1864	600	2782	793	2677	947	402	117
10	Goa	170	16	573	65	128	7	117	6	181	9	27	3
11	Gujarat	3762	520	6461	654	1630	190	5437	536	13235	1331	1712	272
12	Haryana	13070	2429	17119	2623	2651	474	13370	1941	18966	2477	3210	420
13	Himachal Pradesh	2119	446	1817	326	548	79	1090	178	2109	396	353	90
14	Jammu & Kashmir	820	116	661	84	93	16	227	22	634	100	55	13
15	Jharkhand	20019	8954	17194	8137	6932	2856	12423	3933	23711	9533	3788	1470
16	Karnataka	21493	6515	21386	6753	9403	3494	18275	6619	26050	8397	2798	1021

17	Kerala	36959	12534	39440	13384	8995	3281	25183	7445	49455	16003	5270	1925
18	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
19	Madhya Pradesh	66406	21995	69341	19292	15014	2911	45249	6990	77816	15918	11696	2645
20	Maharashtra	51584	20255	58276	20595	20156	8395	42063	13746	58204	16973	6990	2118
21	Manipur	150	26	183	42	30	10	68	22	517	122	22	11
22	Meghalaya	6	1	5	0	9	2	4	0	15	3	2	0
23	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
24	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
25	Odisha	1572	108	1378	90	305	40	734	75	1233	124	638	29
26	Puducherry	323	26	265	20	74	20	82	5	120	10	18	1
27	Punjab	13241	2317	14446	2591	1930	332	10354	1203	20280	2934	3644	669
28	Rajasthan	27729	2548	26410	2219	4070	298	6890	483	6450	483	1197	115
29	Sikkim	107	49	165	73	49	32	118	51	188	80	39	15
30	Tamil Nadu	21392	2460	15851	2379	7226	1019	12373	1615	17131	2664	2288	277
31	Telangana	3779	571	4023	641	1123	284	2647	590	4340	617	421	55
32	Tripura	287	27	283	29	128	9	273	13	316	16	154	12
33	U. T. Chandigarh	1185	362	1821	433	281	43	844	160	1766	559	294	101
34	Uttar Pradesh	43441	8092	44405	7147	6518	2188	43768	4191	64688	7525	10830	1306
35	Uttarakhand	1411	514	1836	517	262	49	410	84	678	84	85	12
36	West Bengal	11034	4820	9147	2664	1927	724	2230	668	8259	2430	365	105
37	Ladakh	0	0	0	0	8	0	35	0	9	0	5	2
	Grand Total	357647	98966	368832	94865	94498	28301	254095	52968	412990	92446	58416	13263